

SC No.27762/2016  
State v. Rishipal & Ors.  
FIR No. 356/2007  
PS: Hauz Qazi

10.06.2020

File is taken up today on receipt of copy of order dated 5.6.2020 passed by Hon'ble High Court of Delhi in case titled Vinod Kumar @ Gola vs. State Crl.M.C.No. 1491/2020.

Present: None

1. By order dated 5.6.2020 in case titled Vinod Kumar @ Gola vs. State Crl. M. C. No. 1491/2020, the Hon'ble High Court of Delhi has directed this court to conclude the judgment and to pronounce the same within three weeks from the date of passing of the said order provided no transfer petition filed by any of the accused is pending.
2. In this case, judgment had been reserved by the undersigned, by order dated 11.03.2020. After reserving of judgment, the undersigned was transferred to be posted as Joint Registrar (Judicial), Delhi High Court, by order No. 10/G-I/Gaz.IA/DHC/2020 dated 13.03.2020. In the transfer order, it was directed as follows:

*"The judicial officers under transfer shall notify the cases in which they had reserved judgments/orders before relinquishing the charge of the court in terms of the posting/transfer order. The judicial officers shall pronounce judgments/orders in all such matters on the date fixed or maximum within a period of 2-3 weeks thereof, notwithstanding the posting/transfer".*

In light of the said direction of the Hon'ble High Court, reiterated by the order on the judicial side dated 5.6.2020 passed in case titled Vinod Kumar @ Gola vs. State Crl. M. C. No. 1491/2020, the judgment of the case is required to be pronounced by the undersigned.

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3. The judgment had to be announced within two to three weeks from the date fixed for pronouncement i.e. 18.03.2020. However, before 18.03.2020, certain advisories were issued by the Hon'ble Delhi High Court. By Advisory No. 27/RG/DHC/2020 dated 13.03.2020, it was directed, inter alia, that "Instead of physical production of undertrial prisoners (UTPs) from jails, facility of video conferencing be availed of". Undertrial prisoners were not produced before the respective Courts from jail. Use of video conferencing was mandated.
4. By Advisory No.73/RG/DHC/2020 dated 16.03.2020, the aforesaid direction was continued. It was also ordered that "only bail matters and matters requiring urgent stay/injunction" shall be dealt with and that the "rest of the matters would be adjourned". It was also directed that "*Final argument matters (including time bound matters) shall be postponed beyond 31.03.2020*".
5. By notification No.511 RG/DHC/2020 dated 13.03.2020, it was directed that "*In view of the outbreak of Coronavirus (2019-nCOV), Hon'ble the Chief Justice and Hon'ble Judges of this Court have been pleased to direct that the functioning of this Court from 16.03.2020 shall be restricted to urgent matters and that the court master shall give dates in routine matters before the Court assemblies*".
6. By notification No.320/Estt/E-I/DHC dated 16.03.2020, it was ordered that the functioning of the Hon'ble High Court as well as Courts of Joint Registrars has been restricted and that cases shall be simply adjourned.



7. By order No. 103/RG/DHC/2020 dated 17.03.2020, it was ordered by the Hon'ble High Court of Delhi that the directions contained in the Advisory dated 16.03.2020 shall be treated as mandatory. The order is quoted below:

*"The instructions contained in Advisory issued by this Court vide No. 79IRG/DHC/2010 on 16.03.2020 are mandatory in nature and are required to be scrupulously followed by all the Judicial Officers."*

8. In light of the aforesaid directions, judgment could not be pronounced on 18.03.2020. The case was fixed for judgment on 24.03.2020. However, on 24.03.2020 and the following period, the functioning of the Court remained suspended by successive orders of the Hon'ble High Court issued from time to time. In the result, judgment could not be pronounced till date.
9. I have now received order 5.6.2020 in case titled Vinod Kumar @ Gola vs. State CrI. M. C. No. 1491/2020, in which the Hon'ble High Court of Delhi has directed this court to pronounce the judgment within three weeks from the date of passing of the said order. In view of directions of superior courts, the judgment is to be pronounced within the aforesaid period.
10. It needs to be mentioned that on 11.03.2020, when judgment was reserved, at the request of the accused persons, they were granted liberty to seek transfer of the case by moving appropriate petition as may be advised. The transfer petition filed by them before the Court of learned District and Sessions Judge was dismissed. Before pronouncement of judgment, let separate letter be written to the office of learned Registrar General with a request to inform the undersigned in case there has been any order of transfer of the case or stay of pronouncement of judgment received from any Court. In

case any information has been received by the registry about pendency of any transfer petition, the same may also kindly be informed. This shall be done as abundant caution because it is possible that such order, if any, may not have been delivered to the Court of the undersigned due to closure of the Courts and suspension of functioning, and might be lying in the office of the Registry.

11. Subject to the information being sought from the Registry, the case would be taken up for pronouncement of judgment. Before proceeding to pronounce the judgment, the accused persons need to be informed and the presence of those who are on bail needs to be secured by issuance of notice. This is imperative since the case is not being taken on a pre-scheduled date of hearing and is to be decided on an early date in compliance with directions of Hon'ble High Court. Securing the presence of the accused persons who are in custody will not be difficult since they can be connected through video conferencing.
12. Let notice be therefore issued to the accused persons who are on bail in this case to appear before this Court on 15.6.2020 at 2pm.

  
Ashish Aggarwal  
Joint Registrar (Judicial)  
10.06.2020

SC No.327/2019  
State v. Hitender @ Chhotu  
FIR No. 356/2007  
PS: Hauz Qazi

10.06.2020

File is taken up today on receipt of copy of order dated 5.6.2020 passed by Hon'ble High Court of Delhi in case titled Vinod Kumar @ Gola vs. State Crl.M.C.No. 1491/2020.

Present: None

1. By order dated 5.6.2020 in case titled Vinod Kumar @ Gola vs. State Crl. M. C. No. 1491/2020, the Hon'ble High Court of Delhi has directed this court to conclude the judgment and to pronounce the same within three weeks from the date of passing of the said order provided no transfer petition filed by any of the accused is pending.
2. In this case, judgment had been reserved by the undersigned, by order dated 11.03.2020. After reserving of judgment, the undersigned was transferred to be posted as Joint Registrar (Judicial), Delhi High Court, by order No. 10/G-I/Gaz.IA/DHC/2020 dated 13.03.2020. In the transfer order, it was directed as follows:

*"The judicial officers under transfer shall notify the cases in which they had reserved judgments/orders before relinquishing the charge of the court in terms of the posting/transfer order. The judicial officers shall pronounce judgments/orders in all such matters on the date fixed or maximum within a period of 2-3 weeks thereof, notwithstanding the posting/transfer".*

In light of the said direction of the Hon'ble High Court, reiterated by the order on the judicial side dated 5.6.2020 passed in case titled Vinod Kumar @ Gola vs. State CrI. M. C. No. 1491/2020, the judgment of the case is required to be pronounced by the undersigned.

3. The judgment had to be announced within two to three weeks from the date fixed for pronouncement i.e. 18.03.2020. However, before 18.03.2020, certain advisories were issued by the Hon'ble Delhi High Court. By Advisory No. 27/RG/DHC/2020 dated 13.03.2020, it was directed, inter alia, that "Instead of physical production of undertrial prisoners (UTPs) from jails, facility of video conferencing be availed of". Undertrial prisoners were not produced before the respective Courts from jail. Use of video conferencing was mandated.
4. By Advisory No.73/RG/DHC/2020 dated 16.03.2020, the aforesaid direction was continued. It was also ordered that "only bail matters and matters requiring urgent stay/injunction" shall be dealt with and that the "rest of the matters would be adjourned". It was also directed that "*Final argument matters (including time bound matters) shall be postponed beyond 31.03.2020*".
5. By notification No.511 RG/DHC/2020 dated 13.03.2020, it was directed that "*In view of the outbreak of Coronavirus (2019-nCoV), Hon'ble the Chief Justice and Hon'ble Judges of this Court have been pleased to direct that the functioning of this Court from 16.03.2020 shall be restricted to urgent matters and that the court master shall give dates in routine matters before the Court assembles*".
6. By notification No.320/Estt/E-I/DHC dated 16.03.2020, it was ordered that the functioning of the Hon'ble High Court as well as Courts of

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Joint Registrars has been restricted and that cases shall be simply adjourned.

7. By order No. 103/RG/DHC/2020 dated 17.03.2020, it was ordered by the Hon'ble High Court of Delhi that the directions contained in the Advisory dated 16.03.2020 shall be treated as mandatory. The order is quoted below:


*"The instructions contained in Advisory issued by this Court vide No. 79IRG/DHC/2010 on 16.03.2020 are mandatory in nature and are required to be scrupulously followed by all the Judicial Officers."*

8. In light of the aforesaid directions, judgment could not be pronounced on 18.03.2020. The case was fixed for judgment on 24.03.2020. However, on 24.03.2020 and the following period, the functioning of the Court remained suspended by successive orders of the Hon'ble High Court issued from time to time. In the result, judgment could not be pronounced till date.
9. I have now received order 5.6.2020 in case titled Vinod Kumar @ Gola vs. State CrI. M. C. No. 1491/2020, in which the Hon'ble High Court of Delhi has directed this court to pronounce the judgment within three weeks from the date of passing of the said order. In view of directions of superior courts, the judgment is to be pronounced within the aforesaid period.
10. It needs to be mentioned that on 11.03.2020, when judgment was reserved, at the request of the accused persons, they were granted liberty to seek transfer of the case by moving appropriate petition as may be advised. The transfer petition filed by them before the Court of learned District and Sessions Judge was dismissed. Before pronouncement of judgment, let separate letter be written to the

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office of learned Registrar General with a request to inform the undersigned in case there has been any order of transfer of the case or stay of pronouncement of judgment received from any Court. In case any information has been received by the registry about pendency of any transfer petition, the same may also kindly be informed. This shall be done as abundant caution because it is possible that such order, if any, may not have been delivered to the Court of the undersigned due to closure of the Courts and suspension of functioning, and might be lying in the office of the Registry.

11. Subject to the information being sought from the Registry, the case is required to be taken up for pronouncement of judgment. The accused person is reported to be in custody. He can be connected through video conferencing. Therefore, to enable the Registry to inform this court of orders of transfer of the case or stay of proceedings, if any, lying in its records, the case is fixed for 15.6.2020 at 2pm.

  
Ashish Aggarwal  
Joint Registrar (Judicial)  
10.06.2020



SC No.592/2018  
State v. Kishanpal @ Fauzi  
FIR No. 356/2007  
PS: Hauz Qazi

10.06.2020

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*"The judicial officers under transfer shall notify the cases in which they had reserved judgments/orders before relinquishing the charge of the court in terms of the posting/transfer order. The judicial officers shall pronounce judgments/orders in all such matters on the date fixed or maximum within a period of 2-3 weeks thereof, notwithstanding the posting/transfer".*

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In light of the said direction of the Hon'ble High Court, reiterated by the order on the judicial side dated 5.6.2020 passed in case titled Vinod Kumar @ Gola vs. State Cr. M. C. No. 1491/2020, the judgment of the case is required to be pronounced by the undersigned.

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4. By Advisory No.73/RG/DHC/2020 dated 16.03.2020, the aforesaid direction was continued. It was also ordered that "only bail matters and matters requiring urgent stay/injunction" shall be dealt with and that the "rest of the matters would be adjourned". It was also directed that "*Final argument matters (including time bound matters) shall be postponed beyond 31.03.2020*".
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6. By notification No.320/Estt/E-I/DHC dated 16.03.2020, it was ordered



that the functioning of the Hon'ble High Court as well as Courts of Joint Registrars has been restricted and that cases shall be simply adjourned.

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10. It needs to be mentioned that on 11.03.2020, when judgment was reserved, at the request of the accused persons, they were granted liberty to seek transfer of the case by moving appropriate petition as may be advised. The transfer petition filed by them before the Court

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of learned District and Sessions Judge was dismissed. Before pronouncement of judgment, let separate letter be written to the office of learned Registrar General with a request to inform the undersigned in case there has been any order of transfer of the case or stay of pronouncement of judgment received from any Court. In case any information has been received by the registry about pendency of any transfer petition, the same may also kindly be informed. This shall be done as abundant caution because it is possible that such order, if any, may not have been delivered to the Court of the undersigned due to closure of the Courts and suspension of functioning, and might be lying in the office of the Registry.

11. Subject to the information being sought from the Registry, the case is required to be taken up for pronouncement of judgment. The accused person is reported to be in custody. He can be connected through video conferencing. Therefore, to enable the Registry to inform this court of orders of transfer of the case or stay of proceedings, if any, lying in its records, the case is fixed for 15.6.2020 at 2pm.



Ashish Aggarwal  
Joint Registrar (Judicial)  
10.06.2020

SC No.28550/2016  
State v. Desraj @ Desu  
FIR No. 356/2007  
PS: Hauz Qazi

10.06.2020

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**SC No.28550/2016**

**Page 1 of 4**

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